

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 194/TT/2018

- Subject** : Petition for truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for the assets covered under “Transmission System associated with Mundra Ultra Mega Power Project.”.
- Date of Hearing** : 24.5.2019
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S Jha, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Limited & Ors.
- Parties present** : Shri R.B. Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate BYPL
Ms. Sanya Sud, Advocate BYPL
Shri Pankaj Sharma, PGCIL
Shri Zafrul Hasan, PGCIL
Shri S.S. Raju, PGCIL

Record of Proceedings

The representative for petitioner submitted that the instant petition has been filed for truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-2019 period for the assets covered under “Transmission System associated with Mundra Ultra Mega Power Project”. He further submitted that for various assets covered under the transmission system associated with Mundra Ultra Mega Power Project, the Commission allowed final tariff for 2009-14 tariff period in four petitions. He further submitted that the Commission vide its order dated 31.12.2015 in Petition No. 101/TT/2014, determined the transmission tariff for 2009-14 tariff period in respect of 2 Nos. 80 MVAR line reactor for 400 kV D/C Wardha-Aurangabad TL Ckt Nos. 1 and 2 charged as bus reactor 1 and 2 and observed that the reasons for time over-run of the said asset will be taken up in the true up petition. He submitted that 400



kV D/C Wardha-Aurangabad TL has not been put into commercial operation till now and there is a delay of 15 months in declaring the COD of the above line.

2. Learned counsel for BRPL reiterated his submissions made during the hearing on 24.1.2019 regarding Asset-C. Regarding claim towards IDC, he submitted that the same is not covered under Regulation 9(1) of 2009 Tariff Regulations. He submitted that the time and cost over-run issues are related to construction of 400 kV transmission line upgradable to 1200 kV level and response on these issues can be given only when complete details are given by the petitioner on completion of the assets in question.

3. In response, the representative of the petitioner submitted that in this petition Wardha-Aurangabad Transmission Line is not covered as the same has not yet been put into commercial operation. He, however, submitted that only the line reactors of Wardha-Aruangabad Transmission line reactors have been charged as bus reactors which was discussed and agreed in 24th WRPC meeting on 9.10.2013. He further submitted that Navsari Boasir line has been completed in different sections due of ROW issues and part of the line was put into commercial operation on 1.4.2013. He submitted that inter-connection of Navsari 400 kV (GIS) line and Vapi 400 kV Sub-station as interim arrangement had been discussed and agreed in 34th SCM on Power System Planning in Western Region held on 9.5.2015 and minutes of meetings has been placed on record. The Commission has already granted final tariff in respect of all the sections in different petitions for 2009-2014 tariff period. On the issue of execution of 400 kV line reactors as bus reactor on petitioner's letter dated 31.1.2014 to CEA, CEA accorded sanction for execution of the instant line reactor as bus reactors.

4. The Commission directed the petitioner to furnish the following information on affidavit by 24.6.2019 with a copy to the respondents:-

- (i) The information regarding time over-run in case of Asset-C as per the following table:-

Activity	Period of activity				Reasons for time over-run along with duration
	Planned		Achieved		
	From	To	Form	To	
LOA					
Supplies (Structures, equipment, etc.)					
Civil works & Erection					



Testing and COD					
Any others Activities for time overrun, if any.					

- (ii) PERT and CPM chart.
- (iii) Coloured SLD diagram for the assets covered under “Transmission System associated with Mundra Ultra Mega Power Project”.
- (iv) Current status of 400 kV D/C Wardha-Arangabad Transmission Line.

5. Subject to above, the Commission reserved order in the petition.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

